Quota for Recruitment of Children and Dependants of Employees in Railways

729. SHRI K. MALLANNA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railway Ministry has fixed any quota for children and dependants of railway employees for recruitment to the various categories of posts in the Railways; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) No, Sir.

(b) Does not arise.

SHRI K. MALLANNA: May I know from the hon. Minister whether any employment opportunity or benefit to the children of the Railway employees who met with an accident or un-natural calamity is given?

PROF. MADHU DANDAVATE: Normally Class II appointments are made through the Railway Service Commission and Class IV appointments through the proper screening machinery—after screening casual and other workers. As far as this aspect is concerned there is provision already in the rules that on compassionate ground such cases can be considered. The General Managers have powers to go into such cases and make necessary appointments. He can be rest assured that if any cases are brought to the notice of the administration, all those cases will be sympathetically considered.

श्री किशोरलाल : मैं मंत्री जी से यह मालूम करना चाहता हूं कि कम्पेशनेट ग्राउन्ड्स पर एप्वाइन्टमैंट करने की जो पावर जनरल मैनेजर्स को दी हुई हैं, उसमें वह टैक्नीकल ग्रोबजैक्शन्स लगाते हैं, जैसे कि 8, 10 साल पहले जब कोई एम्प्लाई मरा तो उसका बच्चा उस समय माइनर था, वह बच्चा 8, 10 साल के बाद ही मेजर होने पर नौकरी पर लिया जा सकता है, लेकिन जनरल मैनेजर्स को जो पावर दी गई हैं उसमें 5 साल तक की एग्जम्पशन देने की पावर दी गई ऐसी सूरत में 8, 10 साल बाद मेजर होने वाले बच्चों को नौकरी पर लेने में बड़ी कठिनाई होती है। उन बच्चों का भी एम्प्वाइनमैंट ग्रासानी से हो सके, इस बारे में मंत्री महोदय क्या कार्यवाही कर रहे हैं ?

प्रो० मधु दंडवते : जो दिक्कत माननीय सदस्य ने बताई हैं वह नियमों के अनुसार दिक्कत जरूर है। लेकिन जो सुझाव उन्होंने अभी दिया है, इस तरह की शिकायतें कई कर्मचारियों की तरफ से ग्राई हैं। उनकी तरफ हम जरूर ध्यान दे रहे हैं। इस प्रकार के नियमों में भी ग्रावश्यक तबदीली की जायेगी, यह मैं बताना चाहता हूं।

SHRI K. LAKKAPPA: What about recruitment regarding the children of the employees of the railways? My question is this. Children of the Class IV employees are suffering a lot. I want to know whether you will send those applications to the Public Service Commission of the Railways or whether you will take decision at the administrative level so that the children of these unfortunate employees of the railways could be recruited without going through all the formalities of the matter being referred to the Railway Service Commission.

PROF. MADHU DANDAVATE: It can be combined with the original query which was made. The question was whether a definite percentage of quota was reserved for wards or sons of railway employees. He wants to know whether recruitment can be done direct instead of getting it routed through the Railway Service Commission. Even if we decide tomorrow to fix up the quota, that will have to be

referred to them, as far as Class III is concerned. The main point is about reservation of quota and here this is a matter which is being examined in the light of the constitutional provisions. Art. 14 and Art. 16 are attracted if we fix up a definite quota. In spite of that, we are examining the matter in consultation with the Law Ministry, how the spirit of the suggestion can be accepted without violating the provisions of the constitution.

श्री हुकम चन्द कछवाय : मंत्री महोदय ने मूल प्रश्न के उत्तर में यह कहा "सवाल नहीं उठता", "प्रश्न पैदा नहीं होता" कहकर जवाब दिया है । किसी भी प्रकार का कोटा कर्मचारियों के बच्चों के लिये नहीं रखा गया है, इस बात को उन्होंने स्वीकार किया है । जिस समय रेलों में हड़ताल हुई थी उस समय काफी बड़ी संख्या में जो लोग हड़ताल का विरोध कर रहे थे और हड़ताली कर्मचारियों को गिरफ्तार कराने में सहयोग दिया था, उनके बच्चों और आश्रितों को रेलों में हजारों की संख्या में नौकरी दी गई है । रेलवे मंत्री ने बड़े साहस के साथ घोषणा की कि हड़ताल के दौरान जो लोग निकाले गये थे, हम उन्हें वापस ले रहे हैं । लेकिन आज भी ऐसे हजारों लोगों को वापस नहीं लिया गया है । उन की अनेकों घोषणाओं पर हमेशा इस सदन में तालियां बजती हैं, लेकिन बाहर उस पर अमल नहीं होता है । मैं इस बारे में कई उदाहरण दे सकता हूं । मैं यह जानना चाहता हूं कि जो लोग हड़ताल पर गये थे, क्या उन के बच्चों के काम करने योग्य होने पर उन्हें तत्काल काम पर लिये जाने की व्यवस्था की जायेगी ।

प्रो० मधु दंडवते : दो हड़तालों के समय —एक तो लोको ड्राइवरों की हड़ताल और दूसरी मई, 1974 की हड़ताल—पुरानी सरकार और पुराने रेल मंत्रालय ने यह फैसला किया था कि उन के अनुसार जो कर्मचारी निष्ठावान या लायल वर्कर्ज हैं, उन के बच्चों और नजदीक के परिवार के लोगों के लिए कोटा निश्चित किया जाये । लेकिन जब उन्होंने इस बारे में ला मिनिस्ट्री के साथ सलाह-मश्वरा किया, तो उन्हें पता लग गया कि जो कार्यवाही वह कर रहे हैं वह गैर-कानूनी है, और कांस्टीट्यूशन के अनुच्छेद 14 और 16 को देख कर उन्हें पता लगा कि इस में गड़बड़ी होगी । इस लिए पुराने मंत्रालय ने एक बुरा काम किया कि लायल वर्कर्ज के बच्चों को नौकरी दिलाने के लिए कहा कि उन्हें कमपेशनेट ग्राउंड्ज पर नौकरी दिलाई जाये, और कमपेशनेट ग्राउंड्ज का बहाना बना कर उन्हें नौकरी दिलाई गई । मैं स्पष्ट करना चाहता हूं कि माननीय सदस्य ने यह जो मांग की है, वह रेलवे की सभी ट्रेड यूनियनों की मांग रही है कि पिछले दरवाजे से नहीं, बल्कि खुले तौर पर नया प्रबन्ध किया जाये कि रेल मजदूरों और कर्मचारियों के बच्चों के लिए रेलवे की नौकरियों में कोई निश्चित परसेंटेज रखा जाये । मैं यकीन दिलाना चाहता हूं कि अगर इस में कानून की कोई दिक्कत है, तो हम उसे देख रहे है, लेकिन कानून और नियमों को तोड़ कर नहीं, बल्कि एक अच्छे ढंग से हम उन्हें सुविधा देने की कोशिश करेंगे ।

माननीय सदस्य ने कहा है कि हड़ताल के समय जिन कर्मचारियों को निकाला गया था, ऐसे हजारों लोगों को अभी तक वापस नहीं लिया गया है । सभी यूनियनों ने बताया है कि 1974 की हड़ताल में जिन लोगों को निकाला गया था, करीब करीब उन सभी को ले लिया गया है । लेकिन अगर कोई भी यूनियन मुझे ऐसे केस बताये कि आर्डर के अनुसार उन्हें वापस नहीं लिया गया है, तो उन्हें ले लिया जायेगा ।

SHRIMATI PARVATHI KRISHNAN: Sir, arising out of the railway strike, a large number of casual workers had been reinstated. But, they had not been given the seniority to which they were entitled to. Therefore, I would like to know from the hon. Minister first of all as to what he proposes to do to see that the *inter se* seniority is restored between the victimised casual workers who had been reinstated and the new recruits who have come.

Secondly, when you are talking about the railway employees' sons being given priority in the matter of jobs, I would like to know whether the Minister will see to it that before any new recruitment is made, the casual and temporary labour who are there—who even die as casual labour—will be given the first priority in appointments?

PROF. MADHU DANDAVATE: Sir, before I answer the question of the hon'ble lady Member, may I say that although Shrimati Parvathi Krishnan was with us upto the end, yet some of her party leaders betrayed......(*Interruptions*)

SHRIMATI PARVATHI KRISHNAN: This is most unfair.

PROF. MADHU DANDAVATE: Mr. Speaker, Sir, without getting agitated I wish to make it very clear that someone made a cryptic remark here that I should not be unfair to the lady Member. I have been fair to the fair lady. I only said that Smt. Parvathi Krishnan was with us in the struggle upto the end. Only some of her leaders gave the advice that region-wise strike should be withdrawn. I know she did not agree with that particular advice. (*Interruptions*)

SHRIMATI PARVATHI KRISHNAN: **

PROF. MADHU DANDAVATE: **

MR. SPEAKER: Neither the Member's observation nor the Minister's observation will go on record.

WRITTEN ANSWERS TO QUESTIONS

Running of Can Factory of I.O.C. by Workers

*730. SHRI R. V. SWAMINATHAN: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether an offer was made to the retrenched employees of the Can factory attached to the Indian Oil Corporation in Cochin to run the factory by themselves;

(b) if so, whether the employees have agreed to accept the offer; and

(c) when a final decision is likely to be taken in the matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) An offer has been made to sell the said can factory at its book value to the ex-employees.

(b) and (c). While welcoming the proposal, these ex-employees have asked for further details which the Indian Oil Corporation have been advised to furnish. The matter is being discussed between representatives of Indian Oil Corporation and these ex-employees, and the same is expected to be finalised after these discussions.

**Not recorded.